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BEFORE THE NATIONAL GREEN TRIBUNAL, SOUTH ZONE  
BENCH AT CHENNAI

Original Application No.128 of 2020 (SZ)

IN THE MATTER OF :

Tribunal on its own motion - SUO MOTU  
Based on the News item in The New Indian Express,  
Newspaper, Chennai Edition dated 23.01.2020,  
"City Lakes filled with Sewage and Garbage"

..... Applicant.

Versus

1. The Principal Secretary to Government,  
Public Works Department,  
Govt. Secretariat, Fort St. George,  
Chennai, Tamil Nadu - 600 009.
2. The Additional Chief Secretary to Govt. of Tamil Nadu,  
Revenue and Disaster Management Department,  
Govt. Secretariat, Fort George,  
Chennai, Tamil Nadu - 600 009.
3. The Principal Secretary to Govt. of Tamil Nadu,  
Department of Environment,  
Govt. Secretariat, Fort St. George,  
Chennai, Tamil Nadu - 600 009.
4. The Additional Chief Secretary to Govt. of Tamil Nadu,  
Municipal Administration and Water Supply Department,  
Govt. Secretariat, Fort St. George,  
Chennai, Tamil Nadu - 600 009.
5. The Chairman  
Tamil Nadu Pollution Control Board,  
No.76, Anna Salai, Guindy,  
Chennai Tamil Nadu - 600 032.
6. The District Collector,  
Chengalpet District,  
Collectorate Office, GST Road,  
Chengalpet - 603 001.

*Anandh*  
Revenue Divisional Officer  
Tamil Nadu

7. Greater Chennai Corporation,  
Rep. by its Commissioner,  
Ripon Building, Chennai - 600 003.

.....Respondents.

REPORT FILED BY THE REVENUE DIVISIONAL OFFICER, TAMBARAM ON  
BEHALF OF 6<sup>th</sup> RESPONDENT

I, Thiru. V.Arivudainambi, Revenue Divisional Officer, Male aged about 51 years S/o. Veeraputhiran discharging duties as the Revenue Divisional Officer, Tambaram, do hereby solemnly affirm and sincerely state as follows :-

2. I am the Revenue Divisional Officer, Tambaram. Control of the Tambaram Division and I am filling this individual report pursuant to the order dated 29.04.2022 of this Hon'ble Tribunal in original Application herein.

3. It is respectfully submitted that the Hon'ble National Tribunal, (SZ) Chennai in the Dinamalar newspaper, Chennai edition under caption "Will the encroachment of Medavakkam Lake be removed without bias?" dated. 20.07.2020, Hon'ble National Green Tribunal (South Zone) had Suo Motu registered a case (O.A.No.128/2020).

4. It is submitted that enumeration was conducted at said land survey numbers regarding the encroachment. It is also mentioned that a false survey number was given as survey number 261/7 and patta is being issued many people. above said survey number not mention in village accounts of Medavakkam.

5. Based on the Revenue records such as UDR 'A' Register of Medavakkam village, Tambaram Taluk, entered as follows.

| S.no | Survey no | Total Extent (Hec) | Classification | Total Encroachers | Encroached Land (Hec) |
|------|-----------|--------------------|----------------|-------------------|-----------------------|
| 1    | 261       | 58.32.5            | Periya Eri     | 1314              | 1.07.5                |

*A. Namb*  
Revenue Divisional Officer  
Tambaram

|       |       |        |                     |      |        |
|-------|-------|--------|---------------------|------|--------|
| 2     | 262/3 | 0.50.5 | Periya Eri<br>Ulvai | 17   | 0.09.0 |
| 3     | 265   | 0.35.5 | Eri Ulvai           | 6    | 0.05.0 |
| 4     | 267   | 0.87.5 | Eri Ulvai           | 59   | 0.17.0 |
| Total |       |        |                     | 1396 | 1.38.5 |

In Medavakkam village fo Tambaram S.F.Nos. 261, 262/3, 265 and 267 is 60.5.0 Ha and as per the survey conducted in the lake, Demarcation has above lakes formed that an extent of 1.38.5 Ha has been encroached upon by 1396 houses. The details along with the sketch after identification of encroachments Form I and II of the Tamil Nadu Protection of Tank and Eviction of Encroachments Act and Rules, 2007 were sent to the Assistant/Junior Engineer, WRD, Irrigation Section, Padappai on 30.07.2022. in this Tahsildar letter No. 738/2022/B4 dated. 26.07.2022. The Junior Engineer has started issuing show cause notice to the encroachers as per the directives of the Hon'ble Madras High Court in similar cases previously so as to give an opportunity to the encroachers to file documents/credentials for staking claim in the land occupied by them and to show it is not encroachment. After receipt of the documents, if any, filed by the encroachers, the same would be sent to the Tahsildar, Tambaram to verify the same with reference to the revenue records. If the encroachments are confirmed by the Tahsildar, action will be taken by the Junior Engineer, WRD to issue Notice in Form III of the ibid Act and Rules to the encroachers and if the encroachers do not come forward to vacate the encroached the land, the same will be evicted under the due process of law with the assistance of Police.

It is, therefore, prayed that this Hon'ble Tribunal may be pleased to accept this report and finally close the Original Application No.17 of 2020 (SZ) with Original Application No.128 of 2020 (SZ) and thus render justice.

*Aravind*

VERIFICATION

I, Thiru. V.Arivudainambi, Revenue Divisional Officer, Tambaram do hereby verify that the contents of above Paragraphs are true to the best of my knowledge and are believed to be true on legal advice and that I have not suppressed any material fact.

Verified at Chennai on this the    day of September, 2022.



Revenue Divisional Officer  
Tambaram